

BEFORE THE NATIONAL GREEN TRIBUNAL
South Zone Bench at Chennai, T.N.

O.A No. 71 OF 2023 (SZ).

Between:

Human Rights & Consumer Protection Cell Trust – Regd. No. 1/IV/2014
Represented By its Managing Trustee: -
Thakur Rajkumar Singh S/o Late Sri. T. Deen Dayal Singh
Aged about 52 years, Occupation – Managing Trustee – HRCPC Trust
BHEL MIG 982, Serilingampally, Hyderabad – 502 032, Telangana
State. Ph. No.: 8885552997, E-mail Id: hrcpctrust@gmail.com

..... Applicant.

AND

1. The State of Telangana
Rep. by its Chief Secretary
& 11 Others.

..... Respondents.

**MEMO Filed By the Applicant – Hearing Before
Commissioner, HYDRAA.**

The Applicant above named most respectfully submits as follows:

1. That pursuant to the complaints made by various persons and the issues raised in the present Original Application, a team from HYDRAA visited the Orrakunta Water Body on 02.12.2025 to ascertain the factual position on ground, after due notice and in connection with the Memo submitted in the matter of Orrakunta before this Hon'ble Tribunal.
2. That thereafter, on 16-12-2025 a hearing was conducted by the Commissioner, HYDRAA, along with other concerned officials at the HYDRAA Office, wherein the 10th Respondent was also heard, and the Applicant herein participated and placed all relevant records, documents, and submissions for consideration.
3. That subsequent to the said inspection and hearing, and pending issuance of the Final Notification, the Applicant herein addressed a letter dated 21-

12-2025 which was submitted on 03.01.2026 to the Commissioner, HYDRAA, categorically stating that the Human Rights & Consumer Protection Cell Trust places on record that it has no objection to the report of HYDRAA, and that the Final Notification may be issued on the basis of the said report in accordance with due process of law.

4. That the said communication was made bona fide, in the interest of justice, environmental governance, and to facilitate statutory authorities in completing the notification process in a transparent and lawful manner.
5. That the Applicant is filing the present Memo only for the limited purpose of informing this Hon'ble Tribunal of the above subsequent developments and to place the same on record for its kind consideration.

Hence this Memo.


(Applicant)

Place : Hyderabad
Date : 26-01-2026

Enclosures :

S.No.	Date of Document	Document Details	Page Nos.
1.	21-12-2025 Submitted On 03-01-2026	Letter - No-Objection Submitted to HYDRAA	1

21-12-2025

To

The Commissioner,
HYDRAA – Hyderabad,
Telangana.

Subject: Submission regarding Revised Preliminary Notification (Re-PN) of Vorrakunta Water Body – Lake ID 1000/89.

References

1. **Original Application No. 71 of 2023 (SZ)** before the Hon'ble National Green Tribunal, Southern Zone, Chennai, filed by *Human Rights & Consumer Protection Cell Trust*.
 2. **Report dated 17.07.2025** submitted by the **Hyderabad Metropolitan Development Authority (Respondent No.2)** in O.A. No. 71 of 2023 (SZ), filed before the Hon'ble National Green Tribunal on **19.07.2025**
 3. **Proceedings of the Hon'ble NGT** in O.A. No. 71 of 2023 (SZ) dated **05.09.2024, 03.04.2025, and 20.06.2025**, directing submission of further reports.
 4. **District Collector, Sangareddy District Letter No. D1/949/2023 dated 11.06.2025**, submitting Re-Preliminary Notification proposals for **Varrakunta Lake (Lake ID: 1000/89)** along with FTL, cadastral maps, satellite imagery, and checklist.
- Re-Preliminary Notification No. 613/HMDA/LPC/Sangareddy/Re-PN/Outside ORR/2025 dated 26.06.2025**, issued by HMDA for **Varrakunta Lake**, Bollaram Village, Jinnaram Mandal, Sangareddy District, Telangana.



Sir,

24
03/01/26

With reference to the subject cited above, this is to respectfully submit that the **Revised Preliminary Notification (Re-PN)** in respect of the **Vorrakunta Water Body** has been issued by the Hyderabad Metropolitan Development Authority (HMDA).

It is further understood that the said Re-PN is presently under **verification by the Commissioner, HYDRAA**, and that a report is being examined/prepared, based on which the **final notification** will be issued by the competent authority.

In this regard, the **Human Rights & Consumer Protection Cell Trust (HRCPC Trust)** hereby places on record that it has **no objection** to the report of HYDRAA, on the basis of which the final notification may be issued in accordance with due process.

This submission may kindly be taken on record.

Thanking you,

For Human Rights & Consumer Protection Cell Trust

HRCPC TRUST
BHEL, MIG-982, Serilingampally,
Hyderabad - 502 032, India.
Web : hrcpc.org.
E-mail : hrcpctrust@gmail.com

BEFORE THE NATIONAL
GREEN TRIBUNAL
South Zone Bench at Chennai, T.N.

ORIGINAL APPLICATION
No. 71 OF 2023 (SZ).

Between:

Human Rights & Consumer
Protection Cell Trust – Regd. No.
1/IV/2014

..... Applicant.

AND

1. The State of Telangana
Rep. by its Chief Secretary
& 11 Others.
..... Respondents.

Memo Filed By The
Applicant – Hearing
Before Commissioner,
HYDRAA.

Date of Filing : 25-11-2025.

Filed By : Applicant [Party-In-Person]

Address For Service :

Human Rights & Consumer Protection
Cell Trust
530, A-Block, Sri Sneha BHEL Lake View
Residency, R.C. Puram,
Hyderabad – 502 032, Telangana State.
Ph. No.: 8885552997,
E-mail Id: hrcpctrust@gmail.com